

**The Constitution (Amendment) Bill, 2024 (insertion of new Part XIV- B and  
Amendment of the Seventh Schedule)**

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

DR. FAUZIA KHAN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): ‘The National Agricultural Commission Bill, 2024’. Dr. Fauzia Khan to move for leave to introduce the Bill.

**The National Agricultural Commission Bill, 2024**

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill to provide for a dedicated institution in the form of the National Agricultural Commission to address the multi-faceted challenges faced by the agricultural sector and promote its sustainable development and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

DR. FAUZIA KHAN: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): The next one is ‘The National Committee for Protection of Media Persons Bill, 2024’. Shri Mohammed Nadimul Haque to move for leave to introduce the Bill. Shri Mohammed Nadimul Haque; not present. Again, ‘the Surrogacy Laws (Amendment) Bill, 2024’ by Shri Mohammed Nadimul Haque. But Shri Mohammed Nadimul Haque is not present. Oh! Now the third Bill is also by him. I do not know how he can afford to be absent. ‘The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Amendment Bill, 2024’. Shri Mohammed Nadimul Haque; not present. Then, ‘The Criminal Laws (Amendment) Bill, 2024’. Shri Raghav Chadha; not present. ‘The Public Examinations (Prevention of Unfair Means) Amendment Bill, 2024’. Shri Raghav Chadha; not present. ‘The Representation of the People

(Amendment) Bill, 2024'. Shri Raghav Chadha; not present. 'The Release of Mortal Remains by Clinical Establishments Bill, 2024'; Shri Kartikeya Sharma.

### **The Release of Mortal Remains by Clinical Establishments Bill, 2024**

SHRI KARTIKEYA SHARMA (Haryana): Sir, I move for leave to introduce a Bill to protect the right of the next of kin or authorized persons to receive the mortal remains of deceased individuals without undue delay and prevent harassment by clinical establishments on account of outstanding dues and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

SHRI KARTIKEYA SHARMA: Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Now, the Disaster Management (Amendment) Bill 2024, Shri P. Wilson to move for leave to introduce the Bill.

SHRI P. WILSON: Thank you Vice-Chairman Sir. I seek leave to introduce a Bill to amend the Disaster Management Act 2005. And, this Amendment will have a National Council wherein the State will have representation and is assured of a State share in the National Disaster Responsive Fund. The new amendment will ensure the equitable and efficient allocation of resources, prioritizing support for the states with greatest need.

THE VICE-CHAIRMAN (SHRI VIKRAMJIT SINGH SAHNEY): Mr. Wilson, first introduce the Bill by reading the preamble of the Bill.

### **The Disaster Management (Amendment) Bill, 2024**

SHRI P. WILSON (Tamil Nadu): Sir, I move for leave to introduce a Bill to amend the Disaster Management Act, 2005.

*The question was put and the motion was adopted.*

SHRI P. WILSON: Sir, I introduce the Bill.